

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 126(ND)/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 1.08.2016

NAME OF THE COMPANY: Focus Energy Ltd.

Vs.

M/s. Reebok India Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
①	MR. N. GANPATHY, Sr. Advocate		Petitioner	
	Mr. Kamal Shankar, Advocate			
②	Swarna Seghadei			
	Sandeep Kojipuri			
			Respondent No. 10 Sandeep	
3.	Ankit Singal	Adv	Petitioner	
4.	Shanker Singar	CA		
5.	MS. MANISHA CHAUDHARY, ADV.		RESPONDENT. No	
			1, 2, 3, 7, 8, 9,	
6.	ABHAY PRATAP SINGH, ADV			
7.	PUSHPAK TAIMNI, ADV		PETITIONER	

**ORDER**

One last opportunity is granted to Respondent No.11 to file rejoinder to the reply of his application for deleting his name from array of parties. Let rejoinder be now filed within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 5.9.2016

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

Dated: 01/08/2016  
(Vidya)